

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 112

CP(IB) No. 209/Chd/Hry/2023

IN THE MATTER OF:

Island Abasan Pvt. Ltd.

...Petitioner

Under Section: 59, IBC 2016

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 18.07.2024.

Sd/-

Court Officer

14.05.2024
Preeti